

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 1800/90

Date of decision: 19.05.1992.

Mrs. Sushila Devi

... Applicant

Vs.

Union of India

... Respondents

For the Applicant

... None

For the Respondents

... Mrs. Raj Kumari  
Chopra, Counsel

CORAM:

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? Yes

2. To be referred to the Reporters or not? No

JUDGMENT(ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,  
Vice Chairman(J))

The learned counsel for the respondents states that the applicant has been taken in service as Lascar by order dated 20.02.1991 and that she is continuing with effect from 31.01.1991. In view of this, as the applicant has already been appointed as Lascar, we do not consider it appropriate to consider the other reliefs sought in the application. The application is, therefore, disposed of

*(Signature)*

(b)

without passing any orders.

2. The order passed by the respondents on  
20.02.1991 has been retained in the case file.

There will be no order as to costs.

*S. K. R.*  
(I.K. RASGOTRA)  
MEMBER (A),  
19.05.1992

*P. K. K.*  
(P.K. KARTHA)  
VICE CHAIRMAN (J)  
19.05.1992

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